

PUBLIC ACCOUNTS COMMITTEE
(1973-74)

(FIFTH LOK SABHA)

HUNDRED AND FIFTH REPORT

[Action taken Report on the Recommendations of the Public Accounts Committee contained in their 95th Report (Fifth Lok Sabha) on Audit Reports on the Accounts of the Indian Institute of Technology, New Delhi for the years 1966-67 to 1970-71]



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**PUBLIC ACCOUNTS COMMITTEE
(1973-74)**

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Shri Jyotirmoy Bosu

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SECRETARIAT

Shri M. S. Sundaresan—Deputy Secretary.

Shri T. R. Krishnamachari—Under Secretary.

* Elected on 29.11.73 *vice* Shri D. S. Afzalpurkar died.

INTRODUCTION

I, the Chairman of the Public Accounts Committee as authorised by the Committee, do present on their behalf this 105th Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their 95th Report (Fifth Lok Sabha) on the Accounts of the Indian Institute of Technology, New Delhi.

2. On the 26th May, 1973 an 'Action Taken' Sub-Committee was appointed to scrutinise the replies from Government in pursuance of the recommendations made by the Committee in their earlier Reports. The Sub-Committee was constituted with the following Members:

- Shri H. N. Mukerjee—*Convener*
- | | |
|------------------------------|------------------|
| 2. Shri Sunder Lal | } <i>Members</i> |
| 3. Shri Biswanarayan Shastri | |
| 4. Shri M. Anandam | |
| 5. Shri Nawal Kishore | |
| 6. Shri H. M. Patel | |

3. The Action Taken Sub-Committee of the Public Accounts Committee (1973-74) considered and adopted this Report at their sitting held on 9th January, 1974. The Report was finally adopted by the Public Accounts Committee on the 31st January, 1974.

4. For facility of reference the main conclusions|recommendations of the Committee had been printed in thick type in the body of the Report. A statement showing the summary of the main recommendations|observations of the Committee is appended to the Report (Appendix).

5. The Committee place on record their appreciation of the assistance rendered to them in this matter by the Comptroller and Auditor General of India.

NEW DELHI;
February 4, 1974
Magha 15, 1895 (S).

JYOTIRMOY BOSU.
Chairman,
Public Accounts Committee.

CHAPTER I

REPORT

1.1 This Report deals with action taken by Government on the recommendations contained in the Ninety-Fifth Report of the Public Accounts Committee (Fifth Lok Sabha) on Audit Reports on the Accounts of the Indian Institute of Technology, New Delhi, for the years 1966-67 to 1970-71.

1.2. Replies to all the recommendations contained in the Report have been received from Government.

1.3 The Action Taken Notes on the recommendations|observations of the Committee contained in the Report have been categorised under the following heads:—

(i) *Recommendations|observations that have been accepted by Government.*

S. Nos. 3, 4-5, 7-14, 16, 19-22, 24, 25.

(ii) *Recommendations|observations which the Committee do not like to pursue in the light of replies received from Government.*

S. No. 23.

(iii) *Recommendations|observations replies to which have not been accepted by the Committee and which require reiteration.*

S. No. 6.

(iv) *Recommendations|observations in respect of which Government have given interim replies.*

S. Nos. 1, 2, 15, 17, 18.

1.4. The Committee hope that the final replies in regard to those recommendations to which only interim replies have been furnished will be submitted to them expeditiously after getting them vetted by Audit.

1.5 The Committee will now deal with the action taken by Government on some of the recommendations.

Action on the Reports of the Reviewing Committees—Paragraphs 1.8 (S. No. 1).

1.6. Commenting on Government's decision to examine the recommendations of the Reviewing Committee appointed in March, 1970 to go into the working of the Indian Institute of Technology, New Delhi, alongwith recommendations of all the similar Reviewing Committees appointed for each of the other Institutes of Technology at Bombay, Kanpur, Kharagpur and Madras in a coordinated manner, the Committee had made the following observations in paragraph 1.8 of the 95th Report (Fifth Lok Sabha):—

“The Committee note that a Reviewing Committee was appointed in March, 1970 to go into the working of the Indian Institute of Technology, New Delhi. The Reviewing Committee submitted its report in September, 1972. Similar Reviewing Committees were appointed in respect of the other four Institutes of Technology in the country. The Government propose to examine the recommendations of all the Reviewing Committees in a coordinated manner. The Committee desire that this examination should be done expeditiously and the action proposed to be taken intimated to them within a period of six months.”

1.7. The Ministry of Education and Social Welfare (Department of Education) has stated in their note dated the 11th October, 1973 as follows:—

“The Council of the Indian Institutes of Technology has appointed a special Committee to examine the Reports of the Reviewing Committee of all the 5 I.I.Ts. together with the comments of the respective Board of Governors of the Institutes. The comments of the Board of Governors of 3 Institutes have been received. Efforts are being made to obtain the comments from the Board of Governors of the other 2 Institutes. As soon as the Comments are received from all the Board of Governors they will be placed before the special Committee so that the Committee submits its report to the Council for consideration. The recommendations of the Council will then be submitted to the President of India in his capacity as the Visitor of the Institute for his final orders in the matter.”

- 1.8. In view of the Committee having expressed themselves clearly about the urgency of the examination of the review reports, it is regretted that it is being prolonged, and consequently final action is being delayed. The Committee desire that the examination of the Reports of the Reviewing Committees on the Indian Institutes of Technology should be completed expeditiously. They would await the final action taken on the basis of the recommendations of the Council.

Proliferation of Class IV Staff in the I.I.T. New Delhi

1.9. The Committee had made the following observations in paragraph 2.14 (S. No. 5) regarding proliferation of Class IV Staff in the Institute:—

“The Committee find that out of a total number of 14-15 staff members in the Institute during the year 1971-72, as many as 428 were Class IV staff. The Committee do not see any justification for the proliferation of Class IV staff in the Institute.”

1.10. In their reply dated 11th October, 1973, the Ministry of Education and Social Welfare have stated that the Institute has appointed a Committee which will examine “whether there is really any proliferation of class IV staff and if so suitable action will be taken by the Institute.”—Asked about the terms of reference of the Committee the Ministry have stated further in their note dated 9th November, 1973 as follows:—

The Institute appointed the Committee on 25-7-73. The terms of reference of the Committee and its composition are given below:

TERMS OF REFERENCE

1. To examine the staffing pattern of the non-teaching staff and to lay down suitable norms for the employment of non-teaching staff at IIT Delhi.
2. To examine the reasons for proliferation of Class IV staff at the Institute.

COMPOSITION

1. Prof. R. D. Dua, Head Chem. Deptt.—*Chairman*
2. Prof. C. P. Arora, Head of Mech. Engg. Deptt.—*Member Secretary.*
3. Shri O. K. C. Grover, Deputy Registrar (Stores)—*Member.*

1.11. The Committee were clearly of the view that the proliferation of Class IV Staff in the Institute was unjustified. They accordingly recommend that till the whole position is reviewed there should neither be any further recruitment of Class IV staff nor any such vacancy arising filled up. The results of the review and the action taken on the basis thereof may be intimated to the Committee.

Review of the requirement of non-teaching staff

1.12. In paragraph 2.15 (S. No. 6) of the Report, the Committee had made the following observation regarding the requirement of non-teaching staff suggested by the Ministry in 1968:

“The Ministry of Education had conveyed their decision to the I.I.T. in 1968 that as a measure of economy no vacant or new post other than teaching post should be filled till a review was undertaken. However, as many as 274 new non-teaching posts were created and 286 posts were filled up during the period 1968-69 to 1971-72. It appears that the Ministry did not follow-up with the I.I.T. regarding the review of the requirement of non-teaching staff. The Committee would, therefore, like to know how the Ministry satisfied themselves that the Institute implemented their decision.”

1.13. In a note dated 11th October, 1973, the Ministry have stated as follows:—

“Under the Institutes of Technology Act and Statutes, the Board of Governors of each Institute shall institute and appoint persons to academic as well as other posts in the Institute.

For the purpose of enabling the Institutes to discharge their functions efficiently under the Act, Government may after due appropriation made by Parliament by law in this behalf, pay to each institute in each financial year such sums of money and in such manner as it may think fit. The funds are allocated to each institute after examining the budget as approved by the Finance Committee and the Board of Governors of the Institute concerned. The Finance Committee before recommending to the Board of Governors, the budget estimates scrutinises the proposal of the institute in detail and also reviews the staff position. After such scrutiny made by the Finance Committee on which both a representative from the Ministry of Finance and the Ministry of Education are members,

the budget of each Institute is again scrutinised by the Ministry of Education and Ministry of Finance before financial provisions are made.

In view of the provisions in the Act and Statutes the Government can satisfy itself through the budgetary control mentioned above."

1.14. Asked to state whether the Ministry followed-up with I.I.T. regarding the review of the requirement of non-teaching staff as suggested by them in 1968, and whether the budgets after 1968 were in fact scrutinised specifically with reference to the decision conveyed to the I.I.T., New Delhi the Ministry have stated in a further note dated 9th November, 1973 as under:—

"The Finance Committee considers detailed proposals including new proposals with justification and after taking into account the essentiality of each item approves or otherwise the provision in the budget. The recommendations of the Finance Committee in respect of the annual budget estimates are examined by the Council of I.I.Ts. and their recommendations are then sent to the Government for consideration for allocation of funds. This is regarded as an adequate review considering the provisions in the Act."

1.15. The Committee are not satisfied with the explanation of the Ministry. The fact remains that the Ministry did not follow up with the I.I.T. regarding the review of the recruitment of non-teaching staff as suggested by them in 1968. It has also not been brought out that the budgets of the Institute after 1968 were in fact scrutinised having specific regard to this requirement. The Committee, therefore, is constrained to await the results of the examination of the staffing pattern of the Institute with a view to laying down suitable norms for the employment of non-teaching staff as recommended in para 2.13 of the 95th Report.

Ad-hoc appointments and their continuance beyond the prescribed period—Paragraph 3.4 (S. No. 8)

1.16. The Committee had made the following observations in paragraph 3.4 with regard to appointments made on *ad-hoc* basis:—

"The Committee find that as many as 147 *ad hoc* appointments were made by the Institute on different dates from the inception of the Institute. Most of those appointments

were continued beyond the prescribed period of 12 months in violation of the Statute. In 27 cases the appointments were continued for more than 3 years. The Committee take serious view of the position and desire that the circumstances under which the appointments were made and continued beyond the prescribed period should be investigated with a view to fixing responsibility."

1.17. In their reply dated 11th October, 1973, the Ministry have stated as under:—

"In order to investigate the circumstances under which the appointments were made and continued beyond the prescribed period with a view to fixing responsibility, the Institute has appointed a Committee which has started functioning. The report of the Committee is expected to be available towards the end of October, 1973."

1.18. Asked *inter alia* to furnish a copy of the report of the Committee, the Ministry have intimated in their note dated 9th November, 1973 as follows:—

"(i) The Committee was appointed on 13-8-1973.

(ii) According to the terms of the reference, the Committee was to investigate the matter in detail with a view to fixing responsibility as desired by the PAC and make a report in this regard.

Composition of the Committee

1. Prof. A. K. Basu, Professor, Civil Engineering—*Chairman (Convener)*
2. Shri V. N. Arora, Asstt. Prof., Humanities & Social Sciences Deptt.—*Member*
3. Shri Subhas Chander, Asstt. Prof., Civil Engineering—*Member*

(iii) The report of the Committee was expected to be available by the end of October, 1973. The Institute has, however, informed that in view of the unsettled conditions prevailing then since the beginning of October, the report would now be available by the end of November, 1973."

1.19. Although the Committee took a serious view of the large number of ad-hoc appointments and their continuance beyond the prescribed period, action has been initiated belatedly only in August,

1973 to investigate the matter. The Committee deprecate such delays. They would like to know early the action taken to fix responsibility on the basis of the investigation.

Appointments in relaxation of prescribed qualifications—Paragraphs 3.6 & 3.7 (Sl. Nos. 9 & 10)

1.20. Referring to the appointments made relaxation of qualifications, the Committee had made the following observations in paragraphs 3.6 and 3.7:—

“3.6 The Committee are surprised to learn that as many 80 appointments had been made by the Director of the Indian Institute of Technology, New Delhi during the period 1964-65 to 1972-73 although the appointees did not possess the prescribed qualifications. It is surprising that the Board's approval for relaxation of qualifications has not been taken all these years. It is only after the Committee raised this point that the Government have requested the Institute to obtain the ratification of the competent authorities. The Committee desire that responsibility should be fixed for this lapse.”

3.7 The extent of unauthorised relaxation of the prescribed qualifications can be seen from the fact that a number of Matriculates had been appointed as UDC's although only Graduates could be appointed. Further, a person who had passed only 6th Class had been appointed to the post of Library Assistant which required a Matriculate with requisite training. Another person possessing a middle school qualification has been appointed to the post of Technical Assistant which required a person with Intermediate Science or Diploma|Degree. In yet another case a person who had passed only 3rd Standard had been appointed to a post which required a Diploma|Degree. Although only a Graduate could be appointed as P.S. to Director, a person with only Matriculation qualification was appointed to the post. Thus, it is clear that the appointments were made by the Director without any regard whatsoever to the prescribed qualifications. The Committee take strong exception to the appointments being made in patent defiance of prescribed rules and which give every appearance of the exercise of favouritism or nepotism. They accordingly desire that the circumstances under which all the 80 appointments were made

should be thoroughly investigated and appropriate corrective action be taken thereafter."

1.21. In their reply dated the 11th October, 1973 the Ministry have stated:—

"3.6 On being advised by the Government, the Board of Governors has approved the relaxations. The Institute has appointed a committee to investigate the matter thoroughly and give the recommendations in regard to appropriate corrective action to be taken. The work of the Committee is in progress and this report will be available in November|December, 1973."

"3.7 The Institute has decided that—

- (a) In future no appointment shall be made by relaxing the prescribed qualification without prior approval of the competent authority.
- (b) All those appointees who did not possess the prescribed qualifications at the time of appointment are being advised to acquire the prescribed qualifications as far as possible.

For investigation and corrective action, the Committee as mentioned in Sl. No. 9 is at work."

1.21. Asked to intimate the date of appointment, terms of reference and the composition of the Committee, the Ministry in a note dated 9th November, 1973 intimated as under:—

"1. The Committee was appointed on 9-8-73.

2. According to terms of reference the Committee was to go into the matter specified in the PAC observation and submit their recommendations in regard to appropriate action to be taken.

3. The composition of the Committee is as under:

- (i) Dr. B. K. Ahuja, Professor, Mechanical Engineering
Deptt. *Chairman (Convener)*
- (ii) Shri S. Krishnamurthy, Lecturer, Civil Engineering.—
Member
- (iii) Dr. S. M. Yahya, Assistant Professor, Mechanical Engg.
Deptt.—*Member.*"

1.22. The reply of the Ministry does not suggest that responsibility for the lapse in not even obtaining the approval of the Board of Governors for the relaxations has been fixed. The Committee would like to reiterate that this should be done forthwith.

1.23. The nature of the investigation suggested by the Committee which involves the Director of the Institute cannot obviously be done by a Committee consisting of a Professor, a Lecturer and an Assistant Professor of the same Institute. The Committee would, therefore, stress that the investigation should be done by an independent and a fairly high-level Committee.

*Irregularities committed by a senior member of the Teaching Staff—
Paragraph 7.4 (So. No. 18)*

1.24. The Committee had made the following observations with regard to irregular drawal of T.A. by a member of the Institute's faculty in paragraph 7.4:—

“The Committee take a serious view of a senior member of Teaching Staff allegedly committing gross irregularities in claiming travelling allowances from more than one source. The officer also retained for a long time the contingency advances drawn by him. The Committee have been informed that as a result of investigation a charge sheet has been served on the officer. The Committee would like to know the action taken against the officer.”

1.25. In their reply dated the 11th October, 1973, the Ministry of Education and Social Welfare have stated as follows:—

“The Institute has appointed an Enquiry Officer. The enquiry is still in progress and the report of the Enquiry Officer has not yet been received. As soon as the report of the Enquiry Officer is received, necessary further action will be taken by the Institute.”

1.26. The Committee would like to urge that the enquiry should be completed early so as to take suitable action against the officer concerned and the Committee informed accordingly.

*Deputation of an Assistant Professor for higher studies in U.K.—
Paragraphs 7.8 to 7.10 (S. No. 20—22).*

1.27. In paragraphs 7.8 to 7.10, the Committee made the following observations regarding the recovery to be effected from an Assistant Professor who was deputed for higher studies in U.K.:—

“7.8. The Committee regret to observe that a bond obtained”

from an Assistant Professor who was deputed for higher training in U.K. was defective. Although the Institute has claimed consequent on his resignation from service without returning to duty, a sum of Rs. 31,059 being the penalty of Rs. 10,000 as prescribed in the bond and Rs. 21,059 being the pay and allowances drawn by him during the period of training, according to the Legal Adviser only a penalty of Rs. 10,000 could be recovered and that too on his returning of India."

"7.9: It is surprising that although the period of training was extended only upto 10th September, 1969, and he resigned from 25th November, 1969, he was paid salary upto 31st December, 1969."

"7.10: The Committee desire that responsibility for obtaining a defective bond as also for the over-payment of salary should be fixed. The question of obtaining suitable security in such cases should also be examined."

1.28. In reply, the Ministry have stated in a note date 11th October, 1973 submitted to the Committee as under:—

"7.8—7.10: The Institute was requested to take suitable action. The Institute has examined the matter. The initial period of deputation of Shri B. K. Sareen expired on the 10th September, 1969. The Institute issued him several telegrams|letters to return to the Institute forthwith. He was also warned that failure to come back would result in serious consequences. Instead of heeding to the Institute's instructions, Shri Sareen lingered on the matter by writing several letters requesting for a compassionate view of his case. All his requests were turned down by the Institute. Even the intervention of the Imperial College Delhi Committee was sought for in the matter. Ultimately Prof. Sparkes, Chairman, ICDC intimated in his letter dated 26th November, 1969, that it was necessary for Shri Sareen to stay on in the U.K. to see his external examiner on the 3rd December, 1969 and that Shri Sareen was making necessary arrangements to return to India as soon as always important that the student should be available to the external examiner at his visit.

In view of the above, the Director had agreed in principle to Shri Sareen's stay in the U.K. till December, 1969. In

the middle of December, 1969, Shri Sareen was again requested to return to the Institute immediately. His return was awaited till the end of December, 1969 and when he failed to return, instructions were issued to stop his salary from 1st January, 1970 onwards.

From the above, it is evident that salary till December, 1969 was paid as his stay in U.K. was agreed to in principle by the Director, in anticipation of the Board's approval and in the hope that Shri Sareen would return to India after meeting the external examiner as was indicated in Prof. Sparke's letter. However, when Shri Sareen failed to return to the Institute by the stipulated period, his resignation was accepted w.e.f. 25th November, 1969 i.e. the date on which he had expressed his desire to be deemed to have resigned.

In view of the position explained above, it is evident that it will not be feasible for the Institute to hold any one responsible for the overpayment of salary from 25-11-1969 to 31-12-1969.

As regards the bond executed by Shri Sareen it may be stated that the form of this bond has been in vogue from the very inception of the Institute and all the staff members of the Institute who were deputed to U.K. for higher training have executed similar bonds. It is also stated by the Institute that the form and amount of the Bond signed by Shri Sareen is on the lines of the Bond prescribed under the overseas scholarship schemes administered by the Ministry of Education. However, the question of obtaining a bond of higher amount is under examination of the Institute. The Institute has been advised to amend the bond suitably to cover also the expenditure on salary and allowances paid to the teachers during the period of their deputation abroad."

1.29. Asked to state the action taken by the Institute on the advice of Government to amend the bond suitably, the Ministry intimated in their note dated 9th November, 1973 as follows:—

"7.10: The Institute has considered the advice of the Government for revision of the bond and accordingly the Board

of Governors at its meeting held on 5th November, 1973 decided that the Bond should have the following provisions:—

- (a) The amount of refund to be prescribed in the Bond will be Rs. 10,000 plus the amount of pay and allowances received during the period of deputation.
- (b) The Bond will be signed by the staff member concerned with two sureties from persons acceptable to the Institute."

1.30. The Committee note that in view of the defect in the bond pointed out by them the Institute has got the form of the bond amended suitably to cover the expenditure on salary and allowances paid to the teachers during their deputation abroad. However, as it is stated that the form and amount of the bond obtained in this case was on the lines of the bond prescribed under the overseas scholarship schemes administered by the Ministry of Education, the Committee feel that similar action to revise the bond in respect of all such schemes is called for to safeguard the financial interest of Government.

General

1.31. A number of Committees have been appointed by the I.I.T., New Delhi to go into several important matters raised in the 95th Report. The Committee deplore this practice which is bound to cause delay where speedier executive action was called for. They nevertheless trust that the Ministry will ensure that the recommendations are acted upon in letter and spirit without further delay.

1.32. The Committee would also suggest that the 95th Report as well as this Report and the final action taken by the Institute/Government on each recommendation/observation will be circulated to all the other IITs in the country so that similar action may be taken by them wherever called for.

CHAPTER II

RECOMMENDATIONS|OBSERVATIONS THAT HAVE BEEN ACCEPTED BY GOVERNMENT

Recommendation

The Committee find that the *per capita* expenditure for the post-graduate course at the IIT, New Delhi was the highest (Rs. 9,798) and the expenditure at the I.I.T. Bombay was the lowest (Rs. 8,162). The reasons for this wide disparity between the two Institutes should be gone into.

[Sl. No. 3 (Para No. 2-12) of Appendix IX to 95th Report
(Fifth Lok Sabha)]

Action Taken

The Council of the IITs decided that each of the IITs should carry out an analysis of the *per capita* student cost and pattern of expenditure for 1971-72 adopting methodology developed by the I.A.M.R. The analysis carried out by each Institute should be co-ordinated by the Secretariat of the Council and a report submitted to the Council for their consideration. In the course of such analysis the reasons for disparity will be gone into. However it has been stated by the Delhi Institute that one of the reasons for the disparity between IIT Delhi and IIT Bombay during 1968-69 was that the expenditure during 1968-69 at the IIT Delhi was on the higher side as the Institute was, at that time, (just being developed) still in the process of development and the number of post-graduate students was not very large. However, a study of the expenditure during 1971-72 of the IIT Delhi has been conducted on the basis of methodology evolved by the Institute of Applied Manpower Research. It has been revealed by the study that the *per capita* expenditure for the Post-graduate courses has come down to Rs. 9,003|- during 1971-72 (tentative) as against Rs. 9,798|- during 1968-69. It is well known that there has been considerable rise in prices during the last few years and accordingly there should have been increase in the *per capita* expenditure on the post-graduate courses due to the increase in cost of the consumable stores. Instead, there has been a reduction in the expenditure. It is reason-

able to expect that the *per capita* cost would stabilize to approximately the same level as in the other Indian Institutes of Technology.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73-T.6 dated 11-10-1973]

Further Information

At its meeting held on the 23rd December 1972, the Council of the Indian Institutes of Technology had taken the decision.

The corresponding figure of *per capita* expenditure for the post-graduate course in respect of I.I.T. Bombay is being evaluated. However, on the basis that the cost per post-graduate student is twice that of the cost per under-graduate student, the cost per post-graduate student was Rs. 9080|- during 1971-72.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73-T.6 dated 9-11-1973]

Recommendation

In the I.I.T. New Delhi, the expenditure incurred on the pay and allowances on academic staff during the year 1971-72 was Rs. 43.87 lakhs and the expenditure on non-academic staff was Rs. 27.50 lakhs. The Review Committee have drawn attention to a general complaint that substantial part of the Institute's budget is being spent on maintenance and upkeep rather than on the academic departments. They have also warned against the tendency for the growth of non-teaching staff in the Institute. The Committee desire that the staffing pattern in the Institute should be carefully examined and suitable norms laid down for the employment of non-teaching staff.

[Sl. No. 4 (Para No. 2.13) of Appendix IX to 95th Report (5th Lok Sabha)]

Action Taken

On being requested by the Government to take action in this respect, the Institute has appointed a Committee to examine the matter. The Committee has started functioning and it expects to give its report by the middle of December, 1973. As soon as the Report is available, necessary action for its implementation will be taken by the Institute with the approval of its Board.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73--T-6 dated 11-10-1973].

Further Information

On the 8th May 1973 the Ministry wrote to the Institute to take action on the recommendations of the Public Accounts Committee.

The Institute appointed the Committee on 25.7.73. The terms of reference of the Committee and its composition are given below:

TERMS OF REFERENCE

1. To examine the staffing pattern of the non-teaching staff and to lay down suitable norms for the employment of non-teaching staff at IIT Delhi.
2. To examine the reasons for proliferation of Class IV Staff at the Institute.

COMPOSITION

1. Prof. R. D. Dua, Head Chem. Deptt.—*Chairman*
 2. Prof. C. P. Arora, Head of Mech. Engg. Deptt.—*Member Secretary.*
 3. Shri O. K. C. Grover, Deputy Registrar (Stores)—*Member.*
- [Ministry of Education and Social Welfare O.M. No. F. 16-25|73—T-6 dated 11-10-1973].

Recommendation

The Committee find that out of a total number of 1948 staff members in the Institute during the year 1971-72, as many as 428 were Class IV staff. The Committee do not see any justification for the proliferation of Class IV staff in the Institute.

[Sl. No. 5 (Para No. 2.14) of Appendix IX to 95th Report (5th Lok Sabha)]

Action Taken

This is connected with Sl. No. 4. After the report of the Committee has been received by the Institute, it will examine whether there is really any proliferation of class IV staff and if so suitable action will be taken by the Institute.

[Ministry of Education and Social Welfare O.M. No. F. 16-25|73—T-6 dated 11-10-1973].

Recommendation

Under the Statute, where a post is to be filled up temporarily for a period not exceeding 12 months, it should be done in accordance with the procedure laid down by the Board of Governors. The Committee, however, note that no such procedure has so far been laid down by the Board. They desire that a suitable procedure should be laid down forthwith and the ad hoc appointments should be resorted to only under exceptional circumstances.

[Sl. No. 7 (Para No. 3.3) of Appendix IX to 95th Report (5th Lok Sabha)]

Action Taken

The Institute was advised by the Government to take appropriate action. The procedure for creation and filling up of temporary posts has since been laid down by the Board of Governors. (A copy each of the two Resolutions enclosed).

[Ministry of Education and Social Welfare O.M. No. F. 16-25|73—
T-6 dated 11.10.1973].

Procedure for creation and filling of temporary posts for research schemes|projects and consultancy works

(Board of Governors meeting dated 21|29.3.73)

The Board considered the proposal of the Institute regarding procedure for creation and filling up of temporary posts for reseach schemes|projects and consultancy works.

The Board approved the procedure proposed by the Institute subject to the modification that so far as the creation of posts are concerned, the same may be done by a Committee consisting of the Director and the Chairman, Board of Governors. The action taken by this Committee may be reported to the Board in a following meeting for ratification.

As far procedure for appointment to the posts for a period not exceeding one year, it was decided that the posts may be advertised locally before making appointments.

RESOLUTIONS No. 44|73—RESOLVED THAT following procedure for creation and filling up of temporary posts for Research Schemes|Projects and Consultancy Works, be approved.

(a) Creation of posts

Whenever a proposal for a scheme is approved by the competent Authority the posts for the staff required for that scheme and provided in its estimates be created by a Committee consisting of the Chairman, Board of Governors, and the Director. The action taken by the Committee may be reported in the following meeting of the Board for ratification:

(b) Procedure for appointment

(i) Where the post is required to be filled for a period not exceeding one year, the appointment may be made by the Director by local advertisement on the recommendations of a Committee consisting of the Principal investigator, one Professor of the Department and an outside expert nominated by the Head of the Department concerned.

(ii) Where a post is required to be filled for a period of more than one year, the normal procedure i.e. recruitment by advertisement and selection through Selection Committee as prescribed in the Statutes be followed.

Procedure for filling of regular posts on purely temporary basis for period not exceeding twelve months

(Board of Governors meeting dated 14.8.1973)

The procedure proposed by the Institute for filling up of regular posts on purely temporary basis for a period not exceeding 12 months was considered.

The Board agreed to the following procedure for filling up of posts on temporary basis. The procedure will not be applicable to the vacancies arising out of the academic staff members being allowed leave of the kind due for the purpose of study|research work:

- (a) The vacancies to be filled on temporary basis should be notified in the local daily and within the Institute calling for applications from amongst candidates within ten days of the date of notification.
- (b) All applications received in response to the advertisement|notification be scrutinized and candidates who fulfil the prescribed qualifications be interviewed by Selection Committee.

(c) The Selection Committee should consist of the following:-

(i) in case of posts for which Board of Governors is the appointing authority :

- | | | |
|--|-----------|----------|
| (1) Director | | Chairman |
| (2) Dean/Sr. Prof. from outside the Deptt. | | Member |
| (3) Head of Deptt./Registrar | | Member |

(ii) in case of posts for which Director is the appointing authority :

- | | | |
|--|-----------|----------|
| (1) Dean/Prof. (Sr. Scale) nominated by Director | | Chairman |
| (2) One expert from within the Institute at least at the level of Asstt. Prof. other than the Deptt. concerned | | Member |
| (3) Head of Deptt./Registrar | | Member |

(d) The appointment of selected candidates will be made only after the approval of the Chairman, Board of Governors| Director as the case may be.

(e) The appointment shall be for a period not exceeding six months during which efforts should be made to hold regular selection. In exceptional cases, the period of temporary appointment should be extended with the approval of the Appointing Authority provided that the total period of such appointment shall not exceed 12 months.

RESOLUTION NO. 70/73: RESOLVED THAT for filling up posts on temporary basis, other than vacancies caused on account of staff members having been allowed leave of the kind due for the purpose of study|research work, the procedure given below be followed:

(a) The vacancies to be filled on temporary basis should be notified in a local daily and within the Institute calling for applications from amongst candidates within ten days of the date of notification.

(b) All applications received in response to the advertisement| notification be scrutinised and candidates who fulfil the prescribed qualifications be interviewed by the Selection Committee.

(c) The Selection Committee should consist of the following:

(i) in case of posts for which Board of Governors is the appointing authority :

- | | | |
|--|-----------|----------|
| (1) Director | | Chairman |
| (2) Dean/Sr. Prof. from outside the Deptt. | | Member |
| (3) Head of Deptt./Registrar | | Member |

(ii) in case of posts for which Director is the appointing authority :

- (1) Dean/Prof. (Sr. Scale) nominated by Director Chairman
- (2) One expert from within the Institute at the level of Asstt. Professor other than the Deptt. concerned Member
- (3) Head of the Deptt./Registrar Member

(d) The appointment of selected candidates will be made only after the approval of the Chairman, Board of Governors| Director as the case may be.

(e) The appointment shall be for a period not exceeding 6 months during which efforts should be made to hold regular selection. In exceptional cases, the period of temporary appointments could be extended with the approval of the appointing authority provided that the total period of such appointment shall not exceed 12 months.

Recommendation

The Committee find that as many as 147 ad hoc appointments were made by the Institute on different dates from the inception of the Institute. Most of these appointments were continued beyond the prescribed period of 12 months in violation of the Statute. In 27 cases the appointments were continued for more than 3 years. The Committee take serious view of the position and desire that the circumstances under which the appointments were made and continued beyond the prescribed period should be investigated with a view to fixing responsibility.

[Sl. No. 8 (Para No. 3.4) of Appendix IX to 95th Report (5th Lok Sabha)].

Action Taken

In order to investigate the circumstances under which the appointments were made and continued beyond the prescribed period with a view to fixing responsibility, the Institute has appointed a Committee which has started functioning. The report of the committee is expected to be available towards the end of October, 1973.

[Ministry of Education and Social Welfare O.M. No. F. 16-25|73—
T-6 dated 11.10.1973].

Further Information

- (i) The Committee was appointed on 13.8.1973.

(ii) According to the terms of the reference the Committee was to investigate the matter in detail with a view to fixing responsibility as desired by the PAC and make a report in this regard.

COMPOSITION OF THE COMMITTEE

1. Prof. A. K. Basu, Professor, Civil Engineering—Chairman.
(Convener)
2. Shri V. N. Arora, Asstt. Prof., Humanities & Social Sciences Department—Member
3. Shri Subhas Chander, Asstt. Prof., Civil Engineering—Member

(iii) The report of the Committee was expected to be available by the end of October, 1973. The Institute has, however, informed that in view of the unsettled conditions prevailing then since the beginning of October, the report would now be available by the end of November, 1973.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73—
T-6 dated 9-11-1973].

Recommendation

The Committee are surprised to learn that as many 80 appointments had been made by the Director of the Indian Institute of Technology, New Delhi during the period 1964-65 to 1972-73 although the appointees did not possess the prescribed qualifications. It is surprising that the Board's approval for relaxation of qualifications has not been taken all these years. It is only after the Committee raised this point that the Government have requested the Institute to obtain the ratification of the competent authorities. The Committee desire that responsibility should be fixed for this lapse.

[Sl. No. 9 (Para No. 3.6) of Appendix IX to 95th Report (5th Lok Sabha)].

Action Taken

On being advised by the Government, the Board of Governors has approved the relaxations. The Institute has appointed a committee to investigate the matter thoroughly and give the recommendations in regard to appropriate corrective action to be taken. The work of the committee is in progress and this report will be available in November/December, 1973.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73—
T-6 dated 11.10.1973].

Further Information

1. The Committee was appointed on 9.8.1973.
2. According to terms of reference the Committee was to go into the matter specified in the PAC observation and submit their recommendations in regard to appropriate action to be taken.
3. The composition of the Committee is as under:
 - (i) Dr. B. K. Ahuja, Professor, Mechanical Engineering Department—Chairman (Convener)
 - (ii) Shri S. Krishnamurthy, Lecturer, Civil Engineering—Member.
 - (iii) Dr. S. M. Yahya, Assistant Professor, Mechanical Engineering Department—Member.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73—
T-6 dated 9-11-1973].

Recommendation

The extent of unauthorised relaxation of the prescribed qualifications can be seen from the fact that a number of Matriculates had been appointed as U.D.C's although only Graduates could be appointed. Further, a person who had passed only 6th Class had been appointed to the post of Library Assistant which required a Matriculate with requisite training. Another person possessing a middle school qualification has been appointed to the post of Technical Assistant which required a person with Intermediate Science or Diploma|Degree. In yet another case a person who had passed only 3rd Standard had been appointed to a post which required a Diploma|Degree. Although only a Graduate could be appointed as P.S. to Director, a person with only Matriculation qualification was appointed to the post. Thus, it is clear that the appointments were made by the Director without any regard whatsoever to the prescribed qualifications. The Committee take strong exception to the appointments being made in patent defiance of prescribed rules and which give every appearance of the exercise of favouritism or nepotism. They accordingly desire that the circumstances under which all the 80 appointments were made should be thoroughly investigated and appropriate corrective action be taken thereafter.

[Sl. No. 10 (Para No. 3.7) of Appendix IX to 95th Report (5th Lok Sabha)].

Action Taken

The Institute has decided that—

(a) In future no appointment shall be made by relaxing the prescribed qualification without prior approval of the competent authority.

(b) All those appointees who did not possess the prescribed qualifications at the time of appointment are being advised to acquire the prescribed qualifications as far as possible.

For investigation and corrective action, the Committee as mentioned in Sl. No. 9 is at work.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73—
T-6 dated 11.10.1973].

Recommendation

During the period 1963-64 to 1971-72 higher starting pay was allowed in 173 cases of initial appointments on the basis of the recommendations of the Selection Committee. It appears to the Committee that the higher start was given indiscriminately. In some cases the initial pay was fixed at the maximum of the relevant scales. As under the Statute the Director can fix the initial pay of an incumbent at a stage higher than the minimum of the scale but not involving more than 5 increments, the Committee desire that all the cases should be reviewed to see that there was no violation of the Statute.

[Sl. No. 11 (Para No. 3.10) of Appendix IX to 95th Report—(5th Lok Sabha)]

Action Taken

As requested by the Government, the Institute has reviewed the position. All cases of grant of higher starting pay at the time of initial appointment involving grant of more than 5 increments which were beyond the competence of the Director, used to be put up to the Chairman, Board of Governors for his approval on behalf of the Board. When the cases became quite frequent a proposal was placed before the Board of Governors to get the relevant statute amended to enhance the powers of the Director. The Board of Governors then decided that in the interest of Administrative convenience, Director be authorised to fix starting pay in such cases on the recommendations of the Selection Committee. A resolution delegating these powers to the Director was passed by the Board.

of Governors *vide* their resolution No. 76/64. When it was pointed out that such delegation of powers by the Board of Governors was not in order, all the cases involving grant of more than 5 increments at the time of initial appointment were submitted to the Board of Governors who have since ratified the cases *vide* resolution No. 64/72 of 1972.

Resolution No. 76/64.

Resolved that the Director be authorised to fix the pay of a person on the recommendations of the Selection Committee at any stage in the scale in respect of posts for which he is appointing authority.

Resolution No. 64/72

Resolved further that the cases given in Appendix VI where pay had been fixed by the Director so far in accordance with resolution No. 76/64 be ratified.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73-T. 6
dated 11-10-1973]

Further Information

The Institute has informed the Ministry that since the Board of Governors of the Institute had by its own resolution given to the Director power to grant more than five increments and the Director had already exercised this power on the specific recommendation of the individual Selection Committees. The Board in its meeting on 24/30-6-72 noted the advice of the Government that delegation of powers in the matter was not permissible. They ratified the past cases as earlier decided by the Director on the advice of the Selection Committees.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73-T. 6
dated 9-11-1973]

Recommendation

The Committee regret that no procedure has been laid down in the Statute or by the Institute for the guidance of the Selection Committee in the matter of fixation of pay at a stage higher than the minimum in order to guard against the abuse of powers by the appointing authorities. The Committee desire that some guidelines should be laid down in this regard.

[Sl. No. 12 (Para No. 3.11) of Appendix IX to 95th Report—(5th Lok Sabha)]

Action Taken

The Institute has appointed a Committee for the purpose and the work of the Committee is already in progress. However, the report of the Committee is expected to be received after September, 1973. After receipt of the report the procedure will be laid down with the approval of the Board of Governors.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73-T. 6 dated 11-10-1973]

Further Information

1. The Committee was appointed on 30-7-73.

2. According to term of reference the Committee were to make report/recommendations regarding guide lines for the Selection Committee in regard to the fixation of pay at a stage higher than the minimum of the scale.

3. The composition of the Committee is as under:

- | | |
|---|------------------|
| (i) Dr. C. S. Jha, Professor, Elect. Engg. Department. | Chairman |
| (ii) Prof. B. Karunes, Head, Applied Mech. Department. | Member |
| (iii) Shri O. K. C. Grover, Deputy Registrar (Stores) | Member—Secretary |

4. The report of the Committee has not been yet received. It is likely to be received by the end of November and the matter will be placed before the Board.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73-T. 6 dated 9-11-1973]

Recommendation

The Institute has assets valued at more than Rs. 9 crores as on 31-3-1972. It is surprising to learn that the Institute does not maintain any Central Register for these assets. During the course of evidence, the Committee were, however, informed that, on the advice of Audit, an attempt was being made to have once Central Register indicating all the assets of the Institute. The Institute ought to have themselves realised the need to have a Central Register so as to have an effective control over the assets of the Institute. The Committee desire that Register should be prepared without delay.

[Sl. No. 13 (Para No. 4.8) of Appendix IX to 95th Report—(5th Lok Sabha)]

Action Taken

The preparation of the Central Assets Register by the Institute is already in progress. The progress in this regard made so far is indicated below:—

- (1) *Library*: Accession register is complete upto-date.
- (2) Building Register is being maintained and buildings are entered into as and when completed. Assets registers for moveable properties and also plant and machinery, air-conditioners, electric installation etc. have also been prepared.
- (3) Laboratory equipment/office equipment (each item costing more than Rs. 1,000) All entries upto year 1961-62 have been completed. A part of entries relating to 1962-63 have also been made from original paid vouchers, the completion of register is likely to take one year.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73-T. 6
dated 11-10-1973]

Recommendation

The statement of discrepancies in stock verification of items costing more than Rs. 1,000 reveals deficiencies amounting to Rs. 1.5 lakhs and surpluses amounting to Rs. 0.07 lakhs. The Committee desires that discrepancies in stock should be investigated expeditiously.

[Sl. No. 14 Para No. 4.9) of Appendix IX to 95th Report (5th
Lok Sabha)]

Action Taken

The discrepancies are still under reconciliation of the Institute. Some of the items have since been traced while the action to account for the remaining items is still in progress.

Institute has sent a statement of discrepancies of items exceeding Rs. 1,000. This is enclosed. The total amount of the discrepant items works out to Rs. 1,50,792.82 shortage and Rs. 7,027 as surplus. As a result of the reconciliation it has been found that items at Sl. No. 1 to 4, 7, 10 to 15, 17, 18, 19, 22 and 24 of the statement have since been located in the Department. Thus 16 items (Worth Rs. 1,12,273.82) out of 28 items have since been located. Items at Sl.

No. 6 and 9 of the statement which were declared surplus as a result of stock verification have also been reconciled and it transpired that it was due to wrong accounting in the departmental documents.

Items at Sl. No. 8, 23 and 26 of the statement had been transferred from one department to another department of the Institute and necessary steps to make formal inter-departmental transfers are being taken now. The total of these works out to Rs. 7,141.

In view of the above position action is now called for to trace only seven items i.e. at Sl. No. 5, 16, 20, 21 and 25, 27 and 28 of the statement worth Rs. 31,378. Apparently these items have not been lost but as is the common practice in research and development labs to utilise different parts of the equipment for different experiments, it is possible that these equipment might have been broken into components for utilisation in different experiments. However, efforts are afoot to trace them and correct the records accordingly. Further position in regard to the reconciliation of these items will be intimate later on.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73-T. 6
dated 11-10-1973]

List of Discrepancies having of approx. Rs. 1000 or over revealed during stock verification of different Deptt.

Physics Department

| Sl. No. 1 | L/F No. 2 | Nomenclature 3 | Discrepancy 4 | Value 5 |
|--------------|--------------|--|------------------|------------|
| | | | | Rs. |
| 1 | 2/161/162 | Counting system Clegear with B.C. Cabinet. | (-) 2 | 6646.25 |
| 2 | 1/513 | Dimmerstat 8 amps 3 phase | (-) 1 | 1143.45 |
| 3 | 3/175 | Drilling Equipment Ultra Sonic | (-) 1 | 5850.00 |
| 4 | 3/147 | Isolator Fernite Sl. No. M. 110 Type LE-25. | (-) 1 | 1000.00 |
| 5 | 1/5 | Microscope Vernier fitted with draw tube. | (-) 10 | 4470.00 |
| 6 | 1/410 | Optical bench research type | (+) 3 | 2057.00 |
| 7 | 3/83 | Oscilloscope portable beam type 329 No. 5161 and 5182. | (-) 2 | 2988.00 |
| 8 | 3/134 | Projector 'Elite' H.J. 750/1000 watts with parabolic objective condenser complete. | (-) 2 | 1975.00 |

| 1 | 2 | 3 | 4 | 5 |
|----|--------------|---|---------|------------------|
| | | | | Rs. |
| 9 | 3/104 | Pump High Vacuum complete double stage 'Rotary'. | (+) 1 | 4970.00 |
| 10 | 3/136 | Photometer micro 64214 L complete. | (-) 1 | 10570.00 |
| 11 | 1/390 | Air conditioner Kelivinator | (-) 2 | 2680.12 |
| 12 | 1/390 | Apparatus -X-Ray Deflection Type Sr. No. 7009. | (-) 1 | 25000.00 approx. |
| 13 | III/5 | App. Optical demonstration Griffin. | (-) | 9330.00 |
| 14 | 1/526 | Machine Lathe 36 with motor and accessories. | (-) 1 | 1350.00 |
| 15 | 2/52 | Machine Drilling complete with motor. | (-) 1 | 1000.00 |
| 16 | 2/120 | Microscope optic medical | (-) 1 | 1220 |
| 17 | 3/22 | Microscope Service stands with fixed body top large plain fitted wooden case. | (-) 2 | 3240.00 |
| 18 | 3/84 & 108 | Microscope Universal Sl. No. 158978 H 40468 with accessories at P. 84 & 85. | (-) 3 | 11808.00 |
| 19 | 3/140 | Microscope Polarising 'Book' M-7021/Sl. No. 703077, 34722 with accessories, | (-) 1 | 2380.00 |
| 20 | 3/116 | Machine Grinding Lens | (-) | 1000 approx. |
| 21 | 3/160 | Microscope Universal with ball bearing complete with accessories. | (-) 1 | 14600.00 |
| 22 | 3/152 | Osilloscope double beam type QD 711512 S.No. 106008. | (-) 1 | 10152.00 |
| 23 | 3/53, 54, 52 | Projector Universal Griffin Type 63 watts S. No. 65643. | (-) 1 | 3600.00 |
| 24 | 3/141 | Photometer non-recording Ray Cat No. L. 481 | | |
| | | (i) Calva Scale reader unit Cat No. FA/300 | } (-) 1 | 17136.00 |
| | | (ii) Transformer constant voltage Cat No. F/R 208 | | |
| | | (iii) Interchangeable X/10 optical System cat No. CP-6000 | | |

| 1 | 2 | 3 | 5 |
|--|-------|---|-----------|
| | | | Rs. |
| 25 | 3/2 | Scrrvicescope double beam type (—) 1 B-31 0/10 | 5400.00 |
| 26 | 3/158 | Projecter portable cambridge (—) 1 S.No. 34926. | 1566.00 |
| <i>Civil Engineering Department</i> | | | |
| 27 | | Telescope (—) 2 | 1188.00 |
| <i>28 Applied Mechanics Department</i> | | | |
| | | 1. 35mm Camera recd. under U.K. free aid plan as pent of Microscope | 3500.00 |
| | | (Addition made vide A.S.P.O.'s No. IITD/SP/Dt. 13-3-73 accached). | |
| | | Total shortage | 150792.82 |
| | | Surplus | 7027.00 |

Recommendation

The Committee have been informed during evidence that the procedure for the drawal and adjustment of contingent advances has since been tightened up. As on 1st December, 1972, a balance of Rs. 10,411 relating to the period upto 1970-71 was still outstanding. The Committee hope that this will be cleared early. In future it should be ensured that all advances are adjusted/refunded as far as possible before the close of the financial year.

[Sl. No. 16 (Para No. 6.9) of Appendix IX to 95th Report (5th Lok Sabha)]

Action taken

The Government requested the Institute to take action. The Institute has noted the instructions and has issued suitable instructions to ensure that all advances are adjusted/refunded before the close of the financial year.

[Ministry of Education and Social Welfare O.M. No. F. 16—25/73—T-6 dated 11-10-1973]

Recommendation

The Committee which investigated into the matter has recommended that in future four programmes of academic staff should be pre-

pared by them and they should get them approved by the competent authority before undertaking journeys. The Committee trust that necessary instructions in this matter have since been issued by the Institute.

[S. No. 19 (Para No. 7.5) of Appendix IX to 95th Report
(5th Lok Sabha)]

Action taken

The Institute has issued necessary instructions in June 1973 that in future all members of the academic staff should, before undertaking a journey, prepare a tour programme and get it approved from the Director and forward the same to the Establishment—I Section for notification to all concerned. Any subsequent change in the journey or in the tour programme should also be similarly got approved from the Director and sent to Estt. I Section for further necessary action. A copy of the approved tour programme should invariably be attached to the respective T.A. bills. A copy of the Instructions is enclosed.

This will have immediate effect and apply *mutatis mutandis* in the case of Administrative Officers also.

[Ministry of Education and Social Welfare O.M. No. F. 16—25/73—T-6
dated 11-10-1973]

INDIAN INSTITUTE OF TECHNOLOGY : DELHI

No. IITD|Estt-I|2019

Dated: 12-6-1973

CIRCULAR

The Public Accounts Committee in their 95th Report on the accounts of the Institute for the year 1966-67 to 1970-71 have, *inter alia*, desired that in future, tour programmes of all academic staff should be prepared by them and they should get them approved by the competent authority before undertaking the journey.

It has accordingly been decided that in future all members of the academic staff should, before undertaking a journey, prepare a tour programme and get it approved from the Director and forward the same to the Establishment-I Section for notification to all concerned. Any subsequent changes in the journey or in the tour programme should also be similarly got approved from the Director and sent to

the Estt. I Section for further necessary action. A copy of the approved tour programme should invariably be attached to the respective T.A. bills.

This will have immediate effect and apply *mutatis mutandis* in the case of administrative officers also.

Sd.-

[BRIG. J. S. SANDHU (Retd.)]

Registrar.

All Heads of the Deptts : (with 10 spare copies for each department) with the request that the contents of the circular may be brought to the notice of all concerned.

Accounts Officer : He should ensure that in future T.A. bills of the staff mentioned above are passed for in accordance with the approval tour programme as notified by the Estt. I Section.

Copy to all Head of Centres|Units|Sections etc. Director of Works with 10 spare copies for circulation amongst R. E. & A. R. Es. etc.)

Recommendation

The Committee regret to observe that a bond obtained from an Assistant Professor who was deputed for higher training in U.K. was defective. Although the Institute has claimed consequent on his resignation from service without returning to duty, a sum of Rs. 31,059 being the penalty of Rs. 10,000 as prescribed in the bond and Rs. 21,059 being the pay and allowances drawn by him during the period of training, according to the Legal Adviser only a penalty of Rs. 10,000 could be recovered and that too on his returning to India.

[S. No. 20 (Para No. 7.8) of Appendix IX to 95th Report
(5th Lok Sabha)]

Recommendation

It is surprising that although the period of training was extended only upto 10th September, 1969 and he resigned from 25th November, 1969, he was paid salary upto 31st December, 1969.

[S. No. 21 (Para No. 7.9) of Appendix IX to 95th Report
(5th Lok Sabha)]

Recommendation

The Committee desire that responsibility for obtaining a defective bond as also for the over-payment of salary should be fixed. The question of obtaining suitable security in such cases should also be examined.

[S. No. 22 (Para No. 7.10) of Appendix IX to 95th Report
(5th Lok Sabha)]

Action taken

The Institute was requested to take suitable action. The Institute has examined the matter. The initial period of deputation of Shri B. K. Sareen expired on the 10th September, 1969. The Institute issued him several telegrams/letters to return to the Institute forthwith. He was also warned that failure to come back would result in serious consequences. Instead of heeding to the Institute's instructions, Shri Sareen lingered on the matter by writing several letters requesting for a compassionate view of his case. All his requests were turned down the Institute. Even the intervention of the Imperial College Delhi Committee was sought for in the matter. Ultimately Prof. Sparkes, Chairman, ICDC intimated in his letter dated 26th November, 1969, that it was necessary for Shri Sareen to stay on in the U. K. to see his external examiner on the 3rd December, 1969 and that Shri Sareen was making necessary arrangements to return to India as soon as possible after that. Prof. Sparkes mentioned that it was always important that the student should be available to the external examiner at his visit.

In view of the above, the Director had agreed in principle to Shri Sareen's stay in the U. K. till December, 1969. In the middle of December, 1969, Shri Sareen was again requested to return to the Institute immediately. His return was awaited till the end of December, 1969 and when he failed to return, instructions were issued to stop his salary from 1st January, 1970, onwards.

From the above, it is evident that salary till December, 1969 was paid as his stay in U. K. was agreed to in principle by the Director, in anticipation of the Board's approval and in the hope that Shri Sareen would return to India after meeting the external examiner as was indicated in Prof. Spaker's letter. However, when Shri Sareen failed to return to the Institute by the stipulated period, his resignation was accepted w.e.f. 25th November, 1969 i.e. the date on which he had expressed his desire to be deemed to have resigned.

In view of the position explained above, it is evident that it will not be feasible for the Institute to hold any one responsible for the overpayment of salary from 25-11-1969 to 31-12-1969.

As regards the bond executed by Shri Sareen it may be stated that the form of this bond has been in vogue from the very inception of the Institute and all the staff members of the Institute who were deputed to U.K. for higher training have executed similar bonds. It is also stated by the Institute that the form and amount of the Bond signed by Shri Sareen is on the lines of the Bond prescribed under the overseas scholarships schemes administered by the Ministry of Education. However the question of obtaining a bond of higher amount is under examination of the Institute. The Institute has been advised to amend the bond suitably to cover also the expenditure on salary and allowances paid to the teachers during the period of their deputation abroad.

[Ministry of Education and Social Welfare O.M. No. F. 16—25/73—T-6
dated 11-10-1973]

Further information

S. No. 21. The Institute has intimated that they have been following the practice in the past to disburse pay and allowances for the period of extension on deputation to the staff member concerned where such extension was agreed to by the Director in principle. Shri Sareen continued to request and re-request sympathetic consideration of his application for extension of stay to complete his programme of study. As explained earlier, in view of the strong recommendation of the Chairman of the Imperial College Delhi Committee, the Director agreed to the extension and payment was made for period upto the end of December, 1969. The Board's approval to the payment was not obtained. However, as Shri Sareen continued to postpone his return, advantage was taken of his letter of 17th November, 1969 (received by the Institute on the 25th November 1969) in which he had asked that he might be allowed to tender his resignation if it was not possible for the Institute to accept his proposal of his continued stay in the U. K. and accordingly, his resignation was accepted with effect from the 25th November, 1969.

S. No. 22. The Institute has considered the advice of the Government for revision of the bond and accordingly the Board of Governors at its meeting held on 5th November, 1973 decided that the Bond should have the following provisions:—

(a) The amount of refund to be prescribed in the Bond will

be Rs. 10,000 plus the amount of pay and allowances received during the period of deputation.

- (b) The Bond will be signed by the staff member concerned with two sureties from persons acceptable to the Institute.

[Ministry of Education and Social Welfare O.M. No. F. 16—25/73—T-6
dated 9-11-1973]

Recommendation

The Committee note that after selling cables worth Rs. 0.35 lakhs the Institute are still left with a balance valuing Rs. 2.39 lakhs which is expected to be consumed by the time the current building programme is over. The Committee would like to know the progress of utilisation of these cables.

[Sl. No. 24 (Para No. 8.8) of Appendix IX to 95th Report
(5th Lok Sabha)]

Action taken

The Institute was advised to take appropriate action and has since informed that out of the balance cables valuing Rs. 2.39 lakhs, cables worth Rs. 0.45 lakhs have since been utilised till to-date. The value of balance quantity of the cables in stock on date is Rs. 1.94 lakhs, out of which cables worth Rs. 0.75 lakhs will be utilised very soon. The action for the disposal of the balance quantity of cables worth Rs. 1.19 lakhs through D.G.S.&D. is in progress.

[Ministry of Education and Social Welfare O.M. No. F. 16—25/73—T-6
dated 11-10-1973]

Recommendation

The Committee take a serious view of non-production of documents required by Audit parties during their inspection. The Committee note that instructions have been issued to ensure that all document required by Audit are made available with promptness in future. The Committee hope that such cases will not recur.

[Sl. No. 25 (Para No. 9.3) of Appendix IX to 95th Report
(5th Lok Sabha)]

Action taken .

On being requested by the Government, to take action, the Institute has issued necessary instructions to ensure that the cases of non-production of records to the Audit Parties of the A.G.C.R. are not repeated.

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73-T-5
dated 11-10-1973]

CHAPTER III

RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT LIKE TO PURSUE IN THE LIGHT OF REPLIES RECEIVED FROM GOVERNMENT

Recommendation

The Committee regret that in this case the Institute grossly over-estimated the requirements of cables for use in the main building, laboratories and other structures. Out of electric cables costing Rs. 5 lakhs purchased during the period 1964—67 by the Institute, cables worth Rs. 2.26 lakhs only could be used till July, 1972. The Committee are surprised that the estimate of cables worth Rs. 5 lakhs should have been arrived at on the basis of its being a certain percentage of the overall cost of the construction. An estimate of actual requirements of cables in terms of length should have been prepared. The Committee desire that the matter should be gone into with a view to fixing responsibility.

[Sl. No. 23 (Para No. 8.7) of Appendix IX to 95th Report
(5th Lok Sabha)]

Action taken

The Government requested the Institute to take necessary action. In regard to the purchase of excessive quantity of cables, it may be stated that the detailed estimates of the project had not been framed before taking the work in hand due to several reasons such as lack of detailed information about the U.K. equipment which had yet to be purchased. Despite this, repeated attempts were made by the then Asstt. Residential Engineer, Shri Davinder Singh to get such information as far as possible from the Lab. Incharge and the Heads of Departments. Under the circumstances it was not possible for him to do any better and he estimated cable requirement based on percentage together with what other little information he had about the loads and the kind of machines coming in different laboratories. It has been verified personally by the present Director of Works of the Institute that such attempts had in fact been made from year to year and revised in view to the latest

available information about the U.K. equipment and he is doubtful if any one also could have done better under the circumstances. In the circumstances, the material was arranged through D.G.S.&D. as the items were borne on the rate contract. It has further been stated by the Director of Works of the Institute that Shri Davinder Singh has since long retired and in the circumstances no useful purpose will be served in pursuing this matter further.

[Ministry of Education and Social Welfare, O.M. No. F. 16—25/73—T-6
dated 11-10-1973]

CHAPTER IV

RECOMMENDATIONS/OBSERVATIONS REPLIES TO WHICH HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

Recommendation

The Ministry of Education had conveyed their decision to the I.I.T. in 1968 that as a measure of economy no vacant or new post other than teaching post should be filled till a review was undertaken. However, as many as 274 new non-teaching posts were created and 286 posts were filled up during the period 1968-69 to 1971-72. It appears that the Ministry did not follow-up with the IIT regarding the review of the requirement of non-teaching staff. The Committee would, therefore, like to know how the Ministry satisfied themselves that the Institute implemented their decision.

[Sl. No. 6 (Para No. 2.15) of Appendix IX to 95th Report
(5th Lok Sabha)]

Action taken

Under the Institute of Technology Act and Statutes, the Board of Governors of each Institute shall institute and appoint persons to academic as well as other posts in the Institute.

For the purpose of enabling the Institutes to discharge their functions efficiently under the Act, Government may after due appropriation made by Parliament by law in this behalf, pay to each institute in each financial year such sums of money and in such manner as it may think fit. The funds are allocated to each institute after examining the budget as approved by the Finance Committee and the Board of Governors of the Institute concerned. The Finance Committee before recommending to the Board of Governors, the budget estimates scrutinises the proposal of the institute in detail and also reviews the staff position. After such scrutiny made by the Finance Committee on which both a representative from the Ministry of Finance and the Ministry of Education are members, the budget of each Institute is again scrutinised by the Ministry of Education and Ministry of Finance before financial provisions are made.

In view of the provisions in the Act and Statutes the Government can satisfy itself through the budgetary control mentioned above.

[Ministry of Education and Social Welfare, O.M. No. F. 16—25|73—T-6
dated 11-10-1973]

Further Information

The Finance Committee considers detailed proposals including new proposals with justification and after taking into account the essentiality of each item approves or otherwise the provision in the budget. The recommendations of the Finance Committee in respect of the annual budget estimates are examined by the Council of I.I.Ts, and their recommendations are then sent to the Government for consideration for allocation of funds. This is regarded as an adequate review considering the provisions in the Act.

[Ministry of Education and Social Welfare, O.M. No. F. 16—25|73—T-6
dated 9-11-1973]

CHAPTER V

RECOMMENDATIONS, OBSERVATIONS IN RESPECT OF WHICH GOVERNMENT HAVE GIVEN INTERIM REPLIES.

Recommendation

The Committee note that a Reviewing Committee was appointed in March, 1970 to go into the working of the Indian Institute of Technology, New Delhi. The Reviewing Committee submitted its report in September, 1972. Similar Reviewing Committees were appointed in respect of the other four Institutes of Technology in the country. The Government propose to examine the recommendations of all the Reviewing Committees in a coordinated manner. The Committee desire that this examination should be done expeditiously and the action proposed to be taken intimated to them with in a period of six months.

[Sl. No. 1 (Para No. 1.8) of Appendix IX to 95th Report
(5th Lok Sabha)]

Action taken

The Council of the Indian Institutes of Technology has appointed a special Committee to examine the Reports of the Reviewing Committee of all the 5 I.I.Ts. together with the comments of the respective Board of Governors of the Institutes. The comment of the Board of Governors of 3 Institutes have been received. Efforts are being made to obtain the comments from the Board of Governors of the other 2 Institutes. As soon as the comments are received from all the Board of Governors they will be placed before the special Committee so that the Committee submits its report to the Council for consideration. The recommendations of the Council will then be submitted to the President of India in his capacity as the Visitor of the Institute for his final orders in the matter.

[Ministry of Education and Social Welfare O.M. No. F. 16—25/73—T-6
dated 11-10-1973]

Recommendation

A study made in the year 1968-69 revealed that the per capita expenditure for the post-graduate course in the Institutes of Technology ranged from Rs. 8,162 to Rs. 9,798 and the per capita expen-

diture for the under-graduate course ranged from Rs. 3,297 to Rs. 3,843. The Committee desire that the position in other Engineering Colleges in the country should be ascertained and it should be examined whether there is any scope for the reduction of expenditure in the Institutes of Technology.

[Sl. No. 2 (Para No. 2.11) of Appendix IX to 95th Report (5th Lok Sabha)]

Action taken

On the recommendation of the All India Council for Technical Education a Joint Committee of the University Grants Commission and the All India Council for Technical Education is being appointed to go into the details of the engineering education at college level. This Committee will also *inter alia* examine per capita expenditure in other Engineering colleges. On receipt of the recommendations of that Committee in this respect, the question whether there is any scope for the reduction of expenditure in the Institutes of Technology will be examined.

[Ministry of Education and Social Welfare O.M. No. F-16-25/73—
T-6 dated 11-10-1973].

Recommendation

The Committee note with concern that there was no control over the drawal of advances by officers for meeting contingent expenditure. Inordinate delays have occurred in getting the advances adjusted. As on 31st March, 1971, a sum of Rs. 64,209 was outstanding. A part of this amount related to the period as far back as 1963-64. It is hardly necessary for the Committee to point out that the delay in adjustment/refund of contingent advances amounts to temporary misappropriation of public funds. The Committee desire that the reasons for the non-adjustment of advances pending for more than a year be investigated.

[Sl. No. 15 (Para No. 5.9) of Appendix IX to 95th Report (5th Lok Sabha)]

Action taken

A Committee to investigate the reasons for the non-adjustment of advances pending for more than one year has been appointed by the Institute and the work of the Committee is in progress. It is estimated that the report of the Committee shall not be available before the end of November, 1973. Necessary action, if any, called

for shall be taken by the Institute on receipt of the report of the Committee.

[Ministry of Education and Social Welfare O.M. No. F-16-25/73—
T-6 dated 11-10-1973].

Further Information

1. The Committee was appointed on 13th August, 1973.

2. According to term of reference the Committee was to investigate the reasons for non-adjustment of advances pending for more than one year as desired by PAC.

3. The Composition of the Committee is as under:

- | | |
|---|------------------------|
| (i) Dr. D. S. Verma, Professor, Textile Technology Department. | Chairman (Convenor) |
| (ii) Shri O. N. Khanna, Accounts Officer. | Member Officer. |

[Ministry of Education and Social Welfare O.M. No. F. 16-25/73--T-6
dated 9-11-1973].

Recommendation

The Committee regret that at the present there is no satisfactory arrangement for getting the Mess accounts audited. The Committee feel that the Institute should be able to ensure it as it is giving managerial assistance to the Mess besides incurring expenditure on purchase of crockery, cutlery etc. They accordingly suggest that a satisfactory arrangement for the audit of the Mess accounts should be evolved in consultation with the C. & A.G.

[Sl. No. 17 (Para No. 6.9) of Appendix IX to 95th Report (5th Lok Sabha)].

Action taken

The matter had been taken up with Comptroller and Auditor General, requesting him to suggest name of one of his officers who could be contacted by the Institute to settle the matter. Office of the C.A. & G. have advised that a scheme for the auditing of mess-accounts may first be formulated and sent to them for their comments. Action is being taken.

[Ministry of Education and Social Welfare O.M. No. F-16-25/73—
T-6 dated 11-10-1973].

Recommendation

The Committee take a serious view of a senior member of the Teaching Staff allegedly committing gross irregularities in claiming travelling allowances from more than one source. The officer also retained for a long time the contingency advances drawn by him. The Committee have been informed that as a result of investigation a charge sheet has been served on the officer. The Committee would like to know the action taken against the officer.

[Sl. No. 17 (Para No. 6.9) of Appendix IX to 95th Report (5th Lok Sabha)].

Action Taken

The Institute has appointed an Enquiry Officer. The enquiry is still in progress and the report of the Enquiry Officer has not yet been received. As soon as the report of the Enquiry Officer is received, necessary further action will be taken by the Institute.

[Ministry of Education and Social Welfare O.M. No. F-16-25/73—
T-6 dated 11-10-1973].

NEW DELHI;
February 4, 1974.

Magha 15, 1895 (Saka).

JYOTIRMOY BOSU,
Chairman.
Public Accounts Committee

APPENDIX

Summary of main Conclusions|Recommendations

| Sl. No. | Para No. of Report | Ministry/Department concerned | Conclusion/Recommendation |
|---------|--------------------|---|---|
| 1 | 2 | 3 | 4 |
| 1 | 1.4 | Ministry of Education & Social Welfare/I.I.T., New Delhi. | The Committee hope that the final replies in regard to those recommendations to which only written replies have been furnished will be submitted to them expeditiously after getting them vetted by Audit. |
| 2 | 1.8 | -do- | In view of the Committee having expressed themselves clearly about the urgency of the examination of the review reports, it is regretted that it is being prolonged, and consequently final action is being delayed. The Committee desire that the examination of the Reports of the Reviewing Committees on the Indian Institutes of Technology should be completed expeditiously. They would await the final action taken on the basis of the recommendations of the Council. |
| 3 | 1.11 | -do- | The Committee were clearly of the view that the proliferation of Class IV Staff in the Institute was unjustified. They accordingly recommend that till the whole position was reviewed there |

should neither be any further recruitment of Class IV staff nor any such vacancy arising filled up. The results of the review and the action taken on the basis thereof may be intimated to the Committee.

4 1.15 Ministry of Education & Social Welfare/I.I.T., New Delhi

The Committee are not satisfied with the explanation of the Ministry. The fact remains that the Ministry did not follow up with the I.I.T. regarding the review of the recruitment of non-teaching staff as suggested by them in 1968. It has also not been brought out that the budgets of the Institute after 1968 were in fact scrutinised having specific regard to this requirement. The Committee, therefore, is constrained to await the results of the examination of the staffing pattern of the Institute with a view to laying down suitable norms for the employment of non-teaching staff as recommended in para 2.13 of the 95th Report.

5 1.19 -do-

Although the Committee took a serious view of the large number of *ad hoc* appointments and their continuance beyond the prescribed period, action has been initiated belatedly only in August, 1973 to investigate the matter. The Committee deprecate such delays. They would like to know early the action taken to fix responsibility on the basis of the investigation.

6 1.22 -do-

The reply of the Ministry does not suggest that responsibility

of
for the lapse in not even obtaining the approval of the Board of
Governors for the relaxations has been fixed. The Committee
would like to reiterate that this should be done forthwith.

The nature of the investigation suggested by the Committee
which involves the Director of the Institute cannot obviously be
done by a Committee consisting of a Professor, a Lecturer and an
Assistant Professor of the same Institute. The Committee would,
therefore, stress that the investigation should be done by an in-
dependent and a fairly high-level Committee.

The Committee would like to urge that the enquiry should be
completed early so as to take suitable action against the officer
concerned and the Committee informed accordingly.

The Committee note that in view of the defect in the bond
pointed out by them, the Institute has got the form of the bond
amended suitably to cover the expenditure on salary and allowances
paid to the teachers during their deputation abroad. However, as it
is stated that the form and amount of the bond obtained in this
case was on the lines of the bond prescribed under the overseas
scholarship schemes administered by the Ministry of Education,
the Committee feel that similar action to revise the bond in res-
pect of all such schemes is called for to safeguard the financial in-
terest of Government.

-do-

7 1.23

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Ministry of Education & Social
Welfare/I.I.T., New Delhi.

General

A number of Committees have been appointed by the I.I.T., New Delhi to go into several important matters raised in the 95th Report. The Committee deplore this practice which is bound to cause delay where speedier executive action was called for. They nevertheless trust that the Ministry will ensure that the recommendations are acted upon in letter and spirit without further delay.

The Committee would also suggest that the 95th Report as well as this Report and the final action taken by the Institute Government on each recommendation/observation will be circulated to all the other IITs in the country so that similar action may be taken by them wherever called for.

11 1.32

-do-